

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

19. IA 1433/2024 IA 1486/2024 In C.P. (IB)/786(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2024**

**NAME OF THE PARTIES: - IA 1433/2024Mr. Ravindra Chaturvedi –
Resolution Professional of 4b Networks
Private Limited
V/s
Mr. Rahul Yadav
IA 1486/2024 Allcheckdeals India
Private Limited
V/s
4b Networks Private Limited
IN THE MATTER OF
Krishkan Investment Private Limited
V/s
4B Networks Private Limited**

Section: Rule 11 of NCLT, 2016,19(2) U/s 7 of (IBC)

ORDER

IA.No.1433/2024: - Adv. Geeta Toraskar appeared for the RP through VC. None appeared for the Respondent. The present application is filed by the RP under Section 19(2) of the Code for directing the Respondents/Suspended Directors of the Corporate Debtor to co-operate and provide effective control and custody of the Corporate Debtor and to furnish the requisite information/ documents to the Applicant as mentioned in the Table-A of the application to carry out smooth functioning of CIRP of the Corporate Debtor. The Counsel for the Applicant

submitted that though CIRP has been initiated against the Corporate Debtor vide order dated 12.01.2024 the Applicant could not get any information/documents of the Corporate Debtor. It is further stated that the registered office of the Corporate Debtor as per records is occupied by another person as the Corporate Debtor had vacated the premises a year ago and the Corporate Debtor has shifted out to a new address the location of which is unknown. The Counsel further submitted that the Applicant sent various emails to the Respondents and made repeated efforts to personally meet the Respondents to get the information relating to the Corporate Debtor. It is stated that all those efforts did not yield results and the documents mentioned in Table A of the Application are relevant and necessary for conducting the CIRP in a fruitful manner.

Considering the nature of the information/documents sought by the applicant and the submissions made by the counsel for the Applicant, we are of the view that directions are required to be issued to the Respondents for furnishing the information without any further delay. In the circumstances, we direct the Respondents/suspended directors to furnish the information /documents sought in the application immediately and, in any case not later than two weeks from the date of this order. If any information/document is unavailable or the Respondents are not able to furnish any item of the documents/ information, a detailed item-wise reason for not furnishing the same will have to be provided. Accordingly, **IA.No.1433/ 2024 stands allowed and disposed of in aforesaid terms.**

IA.No.1486/2024: - Adv. Sanjeev Sharma, Adv. Vaibhav Kakkar, Adv. Anirudh Gandhi appeared for the Applicant. Adv. Geeta Toraskar appeared for the Respondent No-1 through VC. Adv. Kunal Kanungo

---3---

appeared for the Respondent No-2 through VC. Counsel for the Respondent No-2 seeks time to file reply. Time granted. Let the reply be filed within a period of three weeks subject to last opportunity by serving an advance copy of the reply to the other side. List this matter on **07.06.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)